

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29595 OF 2016

Between:

R S N Murthy, S/o. Late R N Sastry, Working as Sr. Assistant, Andhra Pradesh Medical Services Infrastructure Development Corporation, R/o.C-122, MIG Phase-II, Hill Colony, Near Ganesh Temple, Vanashalipuram, R.R.District.

...PETITIONER

AND

1. The State of Andhra Pradesh, rep by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, AP Block, Hyderabad.
2. The Vice Chairman and Managing Director, Andhra Pradesh Medical Services Infrastructure Development Corporation, 3rd Floor, DM and HS Campus, Sultan Bazar, Koti, Hyderabad-95.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue an order or direction more particularly one in the nature of writ of mandamus declaring the action of the 2nd respondent in issuing impugned Memo.No.89/SB/Estt/ECI/203 dated 01-08-2016 in retiring the petitioner from the service of the corporation on 31-08-2016 is contrary to Act 4 of 2014 dated 27-06-2014 as illegal, arbitrary and violation of principles of natural justice and set aside the same and consequently direct the respondents to continue the petitioner into service upto 60 years.

I.A. NO: 1 OF 2016(WPMP. NO: 36637 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents to continue the petitioners into service till the age of superannuation upto 60 years instead 58 years pending the writ petition.

**Counsel for the Petitioner: SMT. B. HARITHA, REPRESENTING FOR
SMT.M. SHALINI**

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2:---

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29595 of 2016

ORDER: *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

This Writ Petition is filed by the petitioner questioning the impugned Memo No.89/SB/Estt/ECI/203, dated 01.08.2016 issued by respondent No.2 retiring him from service and also sought consequential direction to direct the respondents to continue him in service upto 60 years.

2. Heard Smt B.Haritha, learned counsel representing Smt Shalini, learned counsel appearing on behalf of the petitioner and Sri B.Rajeshwar Reddy, learned Government Pleader for Industries appearing on behalf of respondent No.1-State.

3. As the petitioner has already crossed more than 60 years of age, no effective relief can be granted to the

petitioner at this point of time. Hence, the Writ Petition is dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- T. JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to Smt. M. Shalini, Advocate [OPUC]
2. Two CCs to GP for Medical Health & Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

TJ
GJP

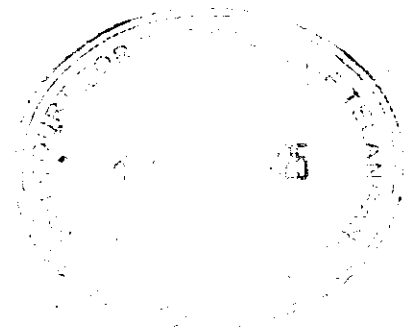
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HIGH COURT

DATED:18/12/2024

ORDER

WP.No.29595 of 2016



**DISMISSING THE WRIT PETITION
WITHOUT COSTS.**

(6)

kp
7/1/25